

MINISTRY OF FINANCE
(Department of Revenue)
(CENTRAL BOARD OF DIRECT TAXES)
NOTIFICATION

New Delhi, the 16th January, 2014

INCOME TAX ESTABLISHMENT

G.S.R. 22(E).—The President of India is pleased to give his assent to the creation of Directorate of Income Tax (Risk Assessment), Central Board of Direct Taxes, Department of Revenue, Ministry of Finance, with immediate effect.

2. The Directorate of Income Tax (Risk Assessment) will be headed by a Director General of Income Tax who will be an officer of the rank of Chief Commissioner of Income Tax and will be located in New Delhi.

3. The Directorate of Income Tax (Risk Assessment) will function under the administrative control of the Director General of Income Tax (Risk Assessment).

4. The Directorate of Income Tax (Risk Assessment) shall be an attached office of CBDT.

5. The staff requirement of the Directorate of Income Tax (Risk Assessment) will be met from within the overall sanctioned strength of the Income Tax Department.

[F. No. HRD/CM/196/1/2013-14/26/2014-Ad.VII]

M. S. SHARMA, Dy. Secy.